

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:245
ANSWERED ON:21.11.2000
JJ CLUSTERS ON DDA LAND
CHANDRA NATH SINGH

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the Supreme Court has directed the DDA to file a reply stating as to how Jhuggi Jhonpri clusters have come up on its land and measures proposed to get the same cleared;
- (b) if so, whether the DDA has filed their reply; and
- (c) if so, the details thereof?

Answer

MINISTER OF URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI JAGMOHAN)

(a): DDA has reported that the Hon`ble Supreme Court of India in Writ Petition (Civil) No.888/1996 - Almitra H . Patel & Another Versus Union of India & Others - had inter alia observed on 24.8.2000 that vacant and lying in Delhi was an open invitation to encroachers notwithstanding the land having been acquired by Government authorities, Delhi Administration and DDA a number of years ago. The land had not been put to use as per the development plans of the DDA. Accordingly, directions were given to DDA for filing an affidavit giving their explanation in this regard and that where the vacant land was available with the DDA and other authorities, it should be put to use in accordance with the provisions of the Master Plan and the Development Plan within 6 months from that date. If it was not possible to do so, the DDA would give reasons indicating also when the unutilised land had been acquired.

(b)&(c): DDA has still to file an affidavit. The matter is subjudice.